

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

**CP No. 09/241/HDB/2024
AND
IA (CA) 55/2024 in CP No. 09/241/HDB/2024
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

M/s. Giridhari Homes Pvt Ltd

...Petitioner

AND

M/s. Kancharla & Giridhari Homes & 13 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (CA) 55/2024

Learned Counsel Ms Neha Akkineni, for the applicant present through Video Conference.

Orders not pronounced as clarification required on the total number of plots, number of plots met for sale. Number of plots already sold, number of plots exclusively felt to the share of the petitioner and to others in the development agreement. At request for compliance, matter adjourned to 04.04.2024.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**